

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 73/2002 in OA 46/95

DATE OF ORDER: 9.4.2003

Sri Narain Saxena son of Late Shri Kunj Bihari Lal Saxena  
aged 75 years, resident of 7-Ta-9, Jawahar Nagar, Jaipur -  
Retired Audit Officer, Accountant General (Audit)I, Rajasthan,  
Jaipur.

.... Applicant.

VERSUS

1. Shri C.S. Rao, Secretary to the Govt. of India,  
Department of Expenditure, Ministry of Finance, New Delhi.
2. Shri V.M. Kaul, Comptroller and Auditor General of  
India, 10, Bahadur Shah Jafar Marg, Indraprastha Head Post  
Office, New Delhi.
3. Shri Rakesh Jain, Accountant General (Audit-I),  
Rajasthan, Jaipur.

.... Respondents

Mr. S.M. Jain, Counsel for the applicant.

Mr. Shalini Sheoran, Proxy counsel for  
Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)


This Contempt Petition has been filed for the  
alleged wilful disobedience of the order of this Tribunal  
dated 18.2.2002 passed in O.A.No. 46/95.

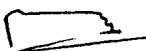
2. Based on the show cause notice, the respondent  
contemnors have filed the reply. As seen from the reply,  
it appears that the respondent contemnors have fully

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complied with the order of the Tribunal. The learned counsel for the applicant submits that he is satisfied and, therefore, he does not want to proceed further in the Contempt Petition.

3. In view of the above, this Contempt Petition is not maintainable and it is dismissed. Noticees are discharged.

  
(M.L. CHAUHAN)  
MEMBER (J)

  
(H.O. GUPTA)  
MEMBER (A)